

(iii) इस अधिनियम की धारा 6 के अन्तर्गत दिए गए विवरणों की जांच में विलम्ब के कारण अनुचित कष्ट हो रहा है ; और

(iv) इस अधिनियम की धारा 20 के अन्तर्गत राज्य सरकारें शीघ्रातिशीघ्र छूट नहीं दे रही हैं ।

क्योंकि संबंधित राज्य सरकारों द्वारा इस अधिनियम का कार्यान्वयन किया जा रहा है, इन अभ्यावेदनों की पावती सूचना भेज दी गई थी तथा इन्हें संबंधित राज्य सरकारों को उनके उचित कारवाई के लिए भेज दिया गया था । जहां भी आवश्यक समझा गया, राज्य सरकारों को उचित मार्गनिर्देशन भेज दिए गए ।

144 अभ्यावेदनों में सुझाव दिया गया था कि नगर भूमि (अधिकतम सीमा तथा विनियमन) अधिनियम, 1976 को रद्द किया जाए अथवा सशक्त रूप से संशोधन किया जाए । इनकी पावती भेज दी है । जिन मुद्दाओं पर इस अधिनियम में संशोधन किया जाना चाहिए, इस बारे में कोई निर्णय नहीं लिया गया है ।

जहां तक दिल्ली संघ राज्य क्षेत्र का संबंध है, यह बतलाया गया है कि इस अधिनियम की धारा 6 के अधीन 7811 विवरण प्रस्तुत किए गए हैं ।

(ग) जी विल्कुल नहीं ।

Cases and Appeals about wakf Properties in Bhatinda District (Punjab)

4641. SHRI OM PARKASH TYAGI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) how many cases or appeals concerning Wakf properties are pending in the courts of District Bhatinda (Punjab) in which Central Government or Custodian of India is a party;

(b) what is the value of property involved in each such case or appeal, the names of the parties, brief synopsis of the dispute involved and since when each case or appeal is pending and

(c) what steps are being taken for their speedy disposal?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) According to the information furnished by the Punjab Wakf Board, no case or appeal concerning Wakf properties is pending in the Courts of District Bhatinda (Punjab) in which Central Government or Custodian of Evacuee Properties India is a party.

(b) and (c). Do not arise.

Shortage of Housing Accommodation for Central Government Employees in Goa, Daman and Diu

4642. SHRI AMRUT KASAR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Central Government Officers who are transferred to the Union territory of Goa, Daman and Diu from other States are facing acute shortage of housing accommodation in Goa;

(b) if so, what steps have been taken to remove this shortage of housing accommodation in Goa; and

(c) whether the Central Government officers are reluctant to stay in Goa due to this housing problem?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Central Government Employees Welfare Co-ordination Committee, Goa, had submitted a Memorandum explaining *inter alia* that in Goa, and particularly in the three major cities, viz., Panaji, Margao and Vasco, there was acute dearth of residential accommodation with the result that the employees of the Central Government who came on transfer to

Goa found it very difficult to hire private accommodation suitable to their status.

(b) The Government constructs general pool houses for its employees only at those places which have a very large concentration of Central Government employees or which can be classified as specially difficult areas. There are many places in the country which have a much larger concentration of the Central Government employees than places in Goa but do not have Central Government general pool houses. Statistics of demand for accommodation in a number of cities in the country, including Panaji, are however being collected with a view to deciding about construction of accommodation in more cities.

(c) The Government has no information.

Payment of Bonus by DDA

4643. SHRI MUKHTIAR SINGH MALIK: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Delhi Development Authority has stopped payment of bonus to its employees; and

(b) if so, the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir,

(b) The Delhi Development Authority being a local Authority was exempted from payment of bonus under Payment of Bonus Act.

Receipt of Donation by Private Colleges for Admission

4644. SHRI N. SREEKANTAN NAIR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware that many private colleges in

the country are taking donations for admission to the colleges; and

(b) if so, what steps Government propose to take to prevent such corrupt practice?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Government are aware only of a few engineering institutions in Karnataka who admit students on the basis of donations given to them.

(b) These private institutions do not get any financial assistance from the Central Government and are not covered under the grant-in-aid code of the State Government. However, the State Government and the Universities have been advised that they should not grant affiliation to these institutions unless they have sufficient resources to provide instructional facilities of prescribed standard.

निर्माण और आवास विभाग में काम कर रहे अनुसूचित जाति तथा अनुसूचित जन-जाति के कर्मचारी

4645. श्री राम बिलास पासवान : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) निर्माण और आवास विभाग में विभिन्न श्रेणी के पदों पर अनुसूचित जाति तथा अनुसूचित जन-जाति के कर्मचारियों की संख्या कितनी है ; और

(ख) सरकार अनुसूचित जाति तथा अनुसूचित जन-जातियों के लिए आरक्षित पदों को भरने की दिशा में क्या कार्यवाही करने का प्रस्ताव है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) निर्माण और आवास मंत्रालय के सचिवालय में विभिन्न श्रेणियों के पदों पर कार्य कर रहे अनुसूचित जाति तथा अनुसूचित जन जाति के कर्म-